## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

## OA-1023/98

New Delhi this the 4th day of April, 2000.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. V. Alisha, S/o Sh. Raja Rao, C/o CSO/AD PO2(A) Dt. of Personnel(Offices) R.No.356 AIR HQRs. Vayu Bhawan New Delhi.

Applicant

(through Sh. A.K. Trivedi, proxy for Sh. V.K. Rao, Advocate)

Versus

Union of India through
Secretary,
Ministry of Defence,
South Block,
New Delhi.
 Joint Secretary(Trng.)&CAO
Ministry of Defence,
C-II Hutments,
DHQ P.O.

New Delhi-11.

行.

Respondents

(through Sh. Gajender Giri, proxy for Sh. N.S. Mehta, Advocate)

## ORDER(ORAL)

Learned proxy counsel appearing on behalf of applicant's counsel requests for an adjournment. The said request is not accepted. Even on earlier occasions, namely, 02.02.2000 and on 15.02.2000 none was present on behalf of the applicant and on 15.03.2000 and 03.04.2000 only proxy counsel were present who sought an adjournment. In the circumstances, the O.A. is dismissed for default and non-prosecution.

(Dr. A. Vedavalli)
Member(J)

A. Vedarahi

/vv/